

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

UNSTARRED QUESTION NO. **1187**
TO BE ANSWERED ON 2ND MAY, 2016

Foreign Education Regulatory Bill

1187. SHRI D.K. SURESH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to introduce the Foreign Education Regulatory Bill;
- (b) if so, the details thereof and the salient features of the proposed bill;
- (c) whether the Government has taken steps to hold discussions with the stakeholders in this regard;
- (d) if so, the response of the Government thereto; and
- (e) the steps taken by the Government in this regard?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SMT. SMRITI ZUBIN IRANI)

(a) & (b): No, Madam. The Ministry of Human Resource Development had introduced the Foreign Educational Institutions (Regulation of Entry and Operations) Bill, 2010 in Parliament on 3rd May, 2010, which sought to put in place a mechanism to regulate the entry and operations of Foreign Educational Institutions in India. However, with the dissolution of the 15th Lok Sabha, the Bill has since lapsed. At present there is no such proposal, since no policy decision has been taken in this regard.

(c) to (e): Does not arise in view of (a) & (b) above.
